

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. C.P. (IB)/198(MB)2024

IN THE MATTER OF

ITM FABRICATION INDUSTRIES LIMITED

... Petitioner

U/s 59 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: CS Nithish Bangera (VC)

For the Respondent: None present

ORDER

CP(IB)/198(MB)/2024 – Learned counsel for the applicant prays for a short adjournment so as to file an affidavit of the liquidator with respect to the solvency of the company and also that there is no litigation/inquiry/investigation pending against the applicant company. In view of the request made, adjourned to **02.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/